8.8.2006.

## Hon'ble Mr. A.K. Bhatnagar, J.M

None is present for the applicant, even in the revised call. It is also found that counsel for the applicant was not present on 5.6.2006. It was clearly stated in the previous order that none appears for the applicant on the next date appropriate order is passed. It was gathered that rejoinder has not so far been filed.

Under the circumstances, the O.A. is dismissed in default and for non prosecution.

An J.M

Manish/-